

**SUPREME COURT OF INDIA**

Union of India

Vs.

Ritesh

C.A.No.2407 of 2011

(Dalveer Bhandari and Deepak Verma JJ.,)

09.03.2011

**ORDER**

1. Delay condoned.
2. Leave granted.
3. We have heard learned counsel for the parties.
4. This appeal is directed against the interim order dated 24.06.2009 passed by the Division Bench of High Court of Gujarat at Ahmedabad in Special Civil Appeal No.5387 of 2009 and the order dated 3.2.2010 in Review Application in Misc.Civil Application No.2081 of 2009 in Special Civil Appeal No.5387 of 2009. We are not inclined to interfere with this matter. However, in the facts and circumstances of this case, we request the High Court to dispose of the appeal and the application for vacating the interim order as expeditiously as possible, in any event, within three months from the date of communication of this order.
5. We make it clear that this order is made qua Ritesh, the respondent herein only.
6. The appeal is disposed of accordingly.